RAJASTHAN HIGH COURT

PA/RG/Misc./2020

Date - 15.09.2020

NOTIFICATION

Vide this office Notification No. No.PA/RG/Misc/2020 dated 10.09.2020, it was notified that the functioning of Rajasthan High Court at Jodhpur and Jaipur Bench from 14.09.2020 to 01.10.2020 shall be only through video conferencing for fresh matters and cases of urgent nature. In continuation to this Notification, to elaborate the process, it is further notified that:-

- The request for listing of urgent cases may be made upto 12.30 pm for next day through Urgent Listing option which is available on home page of the web site of Rajasthan High Court (<u>www.hcraj.nic.in</u>). The request may also be made by dropping a copy in drop box. The login credentials for E-Gate Pass may also be used for Urgent Listing. Learned Advocates who have not yet registered themselves, may use the option 'New User Registration'.
- 2. Filing of case may also be made through E-filing on E-filing portal, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 3. Payment of Court Fees may be made through E-Pay facility, the link of which is available on Home Page of web site of Rajasthan High Court in eServices Menu.
- 4. The above request for listing of urgent cases shall be placed before Hon'ble the concerned roster Bench and the matters will be listed accordingly as per directions.
- 5. Video conferencing shall be done through 'Jitsi Meet Application' as per the enclosed Standard Operating Procedure (SOP). Learned Counsels are requested to ensure all preparations well in advance as per the SOP.
- 6. The Links for video conferencing shall be sent for all the cases listed in cause list to all the advocates whose enrolment number or name is available in details of the case in High Court data base. Link will be sent through SMS and email to concerned learned Advocates on their Mobile Number and email address registered in High Court data base.
- 7. Learned Advocates may check their mobile number and email address registered in High Court data base by using the option 'Advocate details' in e-Services Menu on Home Page of web site of Rajasthan High Court.

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If they require any change, addition or updation, they may sent email on dedicated email addresses as shown on the web site.

- 8. If any Advocate does not turn up in first round, the case may be passed over for second round.
- 9. Following Helpline Numbers, for issues related to Video Conferencing, will be available during office hours on each working day:-

For Jodhpur - 14634, 0291-2888056

For Jaipur Bench – 14635, 0141-2227441

By Order

REGISTRAR GENERAL

No. PA/RG/Misc./2020/1528

Date 15.09.2020

Copy forwarded to the following for information and necessary action:-

- 1. The Registrar-Cum-Principal Private Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
- 2. P.S. to All Hon'ble Judges, Rajasthan High Court.
- 3. The Registrar General, Rajasthan High Court.
- 4. Advocate General, Rajasthan.
- 5. Additional Solicitor General, Rajasthan.
- 6. The Chairman, Bar Council of Rajasthan.
- 7. President, Rajasthan High Court Advocates' Association, Jodhpur.
- 8. President, Rajasthan High Court Lawyers' Association, Jodhpur.
- 9. President, Rajasthan High Court Bar Association, Jaipur.
- 10. President, the Bar Association, Jaipur
- 11. The Registrar (Vig.) / (Admn.) / (Rules) / (Class.) / (Exam.) / OSD (F&I) /(CPC)/(Judicial), Rajasthan High Court, Jodhpur/Jaipur Bench and Registrar Hq. at New Delhi.
- 12. Member Secretary, Rajasthan State Legal Services Authority.
- 13. The Director, Rajasthan State Judicial Academy, Jodhpur.
- 14. All Joint/Deputy Registrars, Rajasthan High Court, Jodhpur/ Bench, Jaipur.
- 15. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/ Bench, Jaipur. A.O.J., Classification Section (Website), Rajasthan High Court, Jodhpur/Bench, Jaipur.



Standard Operating Procedure for participating in the court proceedings through Jitsi-Meet

- 1. Court proceedings in Rajasthan High Court through video conferencing will be conducted by 'Jitsi Meet' Application. 'Jitsi Meet' works both on Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates, Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If they want to use 'Jitsi Meet' application from Laptop/Desktop, URL-<u>https://meet.jit.si/</u> may be opened in the web browser. It is suggested to use updated Chrome browser. The users are not required to make any account in this application. Mobile users should ensure that in the settings of Jitsi Meet App, their name is entered in display name box.
- 3. The Advocates or Parties-in-person who would opt for video conferencing, will intimate the Court Master of concerned Hon'ble Court at least a day before for the cases listed in Daily Cause List and before 8.00 am on the day of listing for the cases of Supplementary Cause list. No request for video conferencing after the stipulated time will be entertained. They will also provide their whatsapp number to the Court Master so that if required and directed by Hon'ble Court, they may be connected through whatsapp call.
- 4. Advocate or Parties-in-person who would opt for video conferencing, will be sent a link through SMS or email on their mobile number/email address registered in the CIS of High Court.
- 5. If all the listed cases are to be taken up by Video Conferencing by virtue of any specific order, links will be sent on the registered mobile number or email of all the Advocates whose names are shown in the Cause List.
- 6. Mobile Phone users may join the VC by clicking on the link provided to them. After clicking the link, please select the option of Jitsi Meet. Desktop/ Laptop users will open the link in web browser and on being prompted, will enter their name and will join. Give necessary permissions for camera and mike, if required by Mobile App or Browser.
- 7. The Advocates or Parties-in-person shall be ready with their Mobile Phones or Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Website of High Court.
- 8. The Advocates/Parties-in-person will join the VC through the Link as stated above, well in advance, atleast 2-3 cases prior to their case, and will wait for

their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- 9. After the Hon'ble Court joins and VC begins, start your camera but keep your mike muted all the times unless asked by Hon'ble Court to speak. Please also keep the mike muted when other person is speaking.
- 10. Advocates or Parties-in-person are requested not to share their VC link with any other person.
- 11. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position. Keep the Mobile on some stand so that the video remains still.
- 12. Please use Head Phone or Ear plugs for clear sound quality at both the ends.
- 13. During video conferencing, please observe the same dress code and decorum as is required and applicable for physical appearance in court room.
